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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **MAT.APP.(F.C.) 72/2024 & CM APPL. 13366/2024 (Stay)**

MANJU LATA

.....Appellant

Through: Ms. Priyanka Sinha, Adv.
versus

LAXMI DEVI

.....Respondent

Through: Mr. Manoj Kumar Duggal,
Adv.

CORAM:

HON'BLE MR. JUSTICE ANIL KSHETARPAL

**HON'BLE MR. JUSTICE HARISH VAIDYANATHAN
SHANKAR**

ORDER

% **25.07.2025**

CM APPL. 13367/2024 (Delay of 53 days in filing the appeal)

1. By way of the present application filed under Section 151 of the Code of Civil Procedure, 1908, the Applicant/Appellant seeks condonation of delay of 53 days in filing the present Appeal.

2. For the sufficient reasons stated in the application, the delay is condoned.

3. Accordingly, the present application stands disposed of.

MAT.APP.(F.C.) 72/2024 & CM APPL. 13366/2024 (Stay)

4. As requested by learned counsel representing the Respondent, the matter is adjourned.

5. List on 20.08.2025 for final disposal in the Supplementary List.

6. Interim orders dated 04.03.2024 to continue till the next date of hearing.

ANIL KSHETARPAL, J.

HARISH VAIDYANATHAN SHANKAR, J.

JULY 25, 2025/sp/hr